

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO.III

CA(CAA)-82(ND)/2017

IN THE MATTER OF:

Digital Think India (P) Limited

.....PETITIONER

Vs.

M/s. Convergys India Services (P) Limited

... RESPONDENT

**SECTION :**

Under Section 230-232

Order delivered on 20.7.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/applicant : Mr. Vineet K. Chaudhary, P.C.S.

For the Respondent : -

**ORDER**

Mr. Vineet Chaudhary, Practicing Company Secretary is present. At the request of the Ld. Counsel for the applicant/petitioner, this application is allowed to be withdrawn with liberty to file a fresh application in terms of section 230-232 of the Companies Act, 2013 in relation to the Scheme contemplated between the Companies.

-sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
20.7.2017